

**Dislocation of Train Services to and from Madras**

459. SHRI M. RAM GOPAL REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether train services to and from Madras were dislocated on 6-1-79; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Due to agitation by a section of running staff 27 Mail/Express, 29 Passenger and 8 Suburban trains on Broad Gauge and 6 Passenger and 90 EMU Suburban train on Metre Gauge were cancelled on 6-1-79.

**Medium of Instructions for the Medical Colleges**

460. SHRI K. PRADHANI:  
SHRI K. MALLANNA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there has been any criticism regarding the views expressed by the Prime Minister that regional languages should be the medium of instructions for the Medical colleges; and

(b) if so, the details regarding the stand of Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) The Government of India are not aware of any such criticism.

(b) Does not arise.

**Employment**

461. SHRI HITENDRA DESAI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) how many persons were employed during 1978 in each of the States and Union Territories in the Removal of Unemployment Programme; and

(b) what is the target fixed for the next year?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The investment and production plans forming part of the Draft Plan (1978-83) envisage the creation of an employment potential equivalent to 49.3 million person-years of employment during the period 1978-83. Year by year employment targets have not been fixed.

Information on the employment generated during 1978 is not available on a comprehensive basis. The only available information, which relates to vacancies notified to the employment exchanges during 1978 under the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959, is given in the statement attached.

**Statement**

*Number of Vacancies Notified to the Employment Exchanges during the year 1978.*

*(In thousands)*

Sl. No.	State/Union Territory	Number of vacancies notified during 1978
1	2	3
1.	Andhra Pradesh . . . . .	66.1
2.	Assam . . . . .	11.0

1	2	3
3.	Bihar . . . . .	8.32
4.	Gujarat . . . . .	40.9
5.	Haryana . . . . .	72.3
6.	Himachal Pradesh . . . . .	12.4
7.	Jammu & Kashmir . . . . .	3.7
8.	Karnataka . . . . .	32.7
9.	Kerala . . . . .	25.0
10.	Madhya Pradesh . . . . .	65.8
11.	Maharashtra . . . . .	75.1
12.	Manipur . . . . .	4.7
13.	Meghalaya . . . . .	0.8
14.	Nagaland . . . . .	0.9
15.	Orissa . . . . .	32.4
16.	Punjab . . . . .	43.5
17.	Rajasthan . . . . .	32.8
18.	Sikkim . . . . .	*
19.	Tamilnadu . . . . .	52.5
20.	Tripura . . . . .	2.2
21.	Uttar Pradesh . . . . .	80.1
22.	West Bengal . . . . .	46.3
23.	Andaman & Nicobar Islands . . . . .	0.8
24.	Arunachal Pradesh . . . . .	*
25.	Chandigah . . . . .	6.0
26.	Dadra & Nagar Haveli . . . . .	*
27.	Delhi . . . . .	68.6
28.	Goa . . . . .	4.9
29.	Lakshadweep . . . . .	0.1
30.	Mizoram . . . . .	1.5
31.	Pondicherry . . . . .	2.2
32.	Central Employment Exchange, New Delhi . . . . .	7.5
ALL INDIA TOTAL . . . . .		830.7

\*No Employment Exchange is functioning in these States/Union Territories.

**Protection of Agricultural Labourers**

462. SHRI K. KUNHAMBU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Central Government propose to formulate any comprehensive programme for the protection of the agricultural labourers all over the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) and (b) The Government have constituted a Central Standing Committee on Rural Unorganised Labour to advise them on the various administrative and legislative measures to better their socio-economic conditions. The first Meeting of this Committee was held on 29th January, 1979. A Sub-Committee has been constituted by the Central Standing Committee to deal with the proposal for a Central Legislation for rural workers, particularly the agricultural workers with regard to security of employment, working hours, payment of wages, social security schemes, safety in mechanisation, dispute settlement machinery etc as well as general problems connected with contract labour with particular reference to remote project and jungle areas. The Central Standing Committee has also constituted two other Sub-Committees to consider and report on problems of the organisa-